

F.No. J-11017/21/2018-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 14th August, 2018

ORDER

The President is pleased to **extend** the terms of all the panel counsel as per this Department's earlier order dated No. 36(3)/2015-Judl. dated 08.05.2015 for conducting Central Government litigation before the **High Court of Bombay at Mumbai**, with effect from date of expiry of their terms i.e. with effect from **08.05.2018** until further orders or till a new panel in this regard is finalized by this Department.

2. The terms & conditions of the engagement of aforesaid advocates will be governed by this Department's OM No. 23(2)/2001-Judl. dated 14.05.2001 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through various OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' & in the link 'Circulars pertaining to litigation.'

3. Hindi version of this order will follow.



(S. R. Mishra)
Additional Secretary

Copy for information to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/ PS to all JS&LA in the Main Sectt.
2. Shri Anil Chandrabali Singh, Addl. Solicitor General of India, High Court of Bombay.
3. Shri Ulhas Manohar Aurangabadkar, Asst. SGI, High Court of Bombay, Bench at Nagpur.
4. Shri Sanjeev B. Deshpande, Asst. SGI, High Court of Bombay, Bench at Aurangabad.
5. The Registrar, Bombay High Court, Mumbai.
6. The Incharge, Branch Secretariat at Mumbai.
7. To upload one copy of this order on website of this Department i. e. www.legalaffairs.gov.in under the tab 'Judicial Section' inside the link 'List of empanelled counsel' for information of all concerned.
8. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
9. Guard File/Judicial Section with 5 spare copies.



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